

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 25.02.2010

Meeting No. 43/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 25.02.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held 11.02.2010 . Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

873	M/S. THE CAMPCO LTD., KARNATAKA	M.No. 43/10 DT. 25.02.2010	Status: Approved
HQ File :01/85/050/00250/AM07	RLA File :07/24/40/766/AM07	Lic.No/Date:0710050546 13.03.2007	

Committee had ratified the case in the meeting No. 12/09 dated 03.07.2008 on the basis of the norms that 2.6MT of Cocoa Beans is required to produce 1MT of Cocoa Butter. Committee had also adjusted the cost of 59MT of Cocoa Powder, the bye-product, which is not exported. Accordingly committee had decided that for export of 59MT of cocoa Butter, 102.639MT of Cocoa Beans may be allowed, as against 153.262MT, applied for.

2. Applicant has represented that they are using Cocoa Powder in the manufacture of Cocoa drink Chocolate and are exporting Cocoa Powder based products. The request is that the Cocoa Powder so used for export of value added products may be taken into account for fulfilling export obligation.

3. In the meeting held on 25.02.2010, representatives of applicant, who were present, submitted that 406.795MT of Cocoa Powder based export products were processed from 153.25MT of Cocoa Beans. It was further submitted that 406.795MT of value added Cocoa Products contained 66.44MT of Cocoa Powder.

4. Having regard to the above position, Committee decided that the adjustment of the cost of 59MT of Cocoa Powder for fixing input output norms would not be now necessary, as the Cocoa Powder has been used for export. Committee therefore decided that 153.262MT of Cocoa Beans may be allowed as import input for export of (i) 59MT of cocoa Butter and also (ii) the following value added cocoa products containing Cocoa Powder as under:-

Export Products Name	Quantity (in Kgs)	Total Cocoa Powder Used
JAGO-DCP SACHET	18864.00	3697.00
JAGO-DCP SACHET	18864.00	3697.00
JAGO-CMP	18250.00	2197.00
JAGO-CMP	18250.00	2197.00
JAGO-DCP BOTTLES	12720.00	2493.00
JAGO-CMP	18500.00	2227.00
JAGO-CMP	18500.00	2227.00
JAGO-DCP SACHET	9408.00	1844.00
JAGO-CMP	18500.00	2227.00
JAGO-CMP	18500.00	2227.00
JAGO-DCP BOTTLES	6350.40	1245.00
JAGO-CMP	18500.00	2227.00
JAGO-DCP SACHET	9408.00	1844.00
JAGO-DCP SACHET	9408.00	1844.00

JAGO-DCP BOTTLES	6350.40	1245.00
JAGO-CMP	18000.00	2167.00
POMO DCP	8640.00	1296.00
JAGO-CMP	18000.00	2167.00
JAGO-DCP BOTTLES	6350.40	1245.00
JAGO-DCP SACHET	9408.00	1844.00
JAGO-DCP SACHET	9408.00	1844.00
JAGO-DCP BOTTLES	6350.40	1245.00
JAGO-DCP BOTTLES	6350.40	1245.00
JAGO-DCP BOTTLES	6350.40	1245.00
JAGO-DCP BOTTLES	6350.40	1245.00
JAGO-DCP BOTTLES	6350.40	1245.00
JAGO-DCP SACHET	9408.00	1844.00
JAGO-DCP SACHET	9408.00	1844.00
POMO DCP	9120.00	1368.00
JAGO-DCP BOTTLES	12720.00	2493.00
JAGO-DCP BOTTLES	12720.00	2493.00
JAGO-DCP SACHET	9408.00	1844.00
JAGO-DCP SACHET	9408.00	1844.00
JAGO-DCP BOTTLES	6336.00	1242.00
JAGO-DCP BOTTLES	6336.00	1242.00

RLA to take consequential action as per policy/procedure.

2	874	M/S. CORONET PRODUCTS PVT. LTD., BARODA	M.No. 43/10 DT. 25.02.2010	Status: Withdrawn
	HQ File :01/85/050/00145/AM08	RLA File :34/24/40/059/AM08	Lic.No/Date:3410019235 19.07.2007	
	Case is withdrawn			

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875	M/S. GILLETTE INDIA LTD., CHENNAI	M.No. 43/10 DT. 25.02.2010	Status: Approved
HQ File :01/85/050/0073/AM10	RLA File :04/24/40/0094/AM10	Lic.No/Date:0410106396 27.07.2009	
The case was considered by the committee as per agenda. The Committee noted comments received from Jt DG (TM) on the file and decided to approve the case on net to net basis as under :-			
Export item	Qty	Import item	Qty
1. Tooth Brush Plastic	5000000.000 Nos.	1. Tooth brush Bulk Tooth Brush	5000000.000 Number
		2. PVC FILM –RIGID PACKING MATERIAL	As per Packing Policy or as applied for, whichever is less
		3. PAPER BOARD	As per Packing Policy

		PACKING MATERIAL	or as applied for, whichever is less.
RA to take consequential action as per policy/procedure.			

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876	M/S. VSL AGRO TECH PVT. LTD., SANDUR	M.No. 43/10 DT. 25.02.2010	Status: Approved
HQ File :01/85/050/271/AM09	RLA File :07/24/40/602/AM09	Lic.No/Date:0710063330 27.02.2009	
The case was considered by the committee as per agenda. It was noted that as per explanation given by applicant vide letter dated 21.07.2009 & 10.09.2009, 26 acres are cultivated in green houses and 8 crops are taken in a year to produce 35,00,000 Nos. of Rose Cut Flowers & that Mono Potassium Phosphate, a fertilizer and a consumable, is used to cultivate rose plants. ICAR vide letter dated 14.12.2009 has recommended that the quantity to be imported is justified. Taking into the account comments by Policy division on file, Committee ratified norms as under subject to the condition that the export documents must prove that the export is from plantation in 26 acres in green houses and not procured from open market.			
Export item	Qty	Import item	Qty
Rose Cut Flowers	35,00,000 Nos.	MONO POTASSIUM PHOSPHATE	50.000MT
RA to take consequential action as per policy/procedure.			

5	877	M/S. LONDON STAR DIAMOND CO. (INDIA) PVT. LTD., MUMBAI	M.No. 43/10 DT. 25.02.2010	Status: Transferred
	HQ File :01/85/162/233/AM10			
	Request for grant of advance authorization under para 4.4.2 of HBP & Fixation of SION for export of “Cut & Polished Diamonds”.			
	The case was considered by the committee as per agenda. It was noted that the export product pertains to NC-IV . The Committee decided that the case may be transferred to NC-IV.			

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878 Case No.:2/39/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 43/10 DT. 25.02.2010	Status: Approved
HQ File :01/85/050/00203/AM10/	RLA File :02/24/040/00192/AM10/	Lic.No/Date:0210136695 19.01.2010	
The case was considered by the committee as per agenda. The Committee decided to ratify the norms on net to net basis as under:-			
Export item	Qty	Import item	Qty
Tea filled in MPET 340 mm Foil Pouch packed in CFC	5000.000 KG	1. Tea	5000.000 KG
		2. MPET 340 mm	As per Packing Policy
RA to take consequential action as per policy/procedure			

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879 Case No.:1/39/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 43/10 DT. 25.02.2010	Status: Approved
HQ File :01/85/050/00202/AM10/	RLA File :02/24/040/00191/AM10/	Lic.No/Date:0210136694 19.01.2010	

The case was considered by the committee as per agenda. The Committee decided to ratify the norms on net to net basis as under:-

Export item	Qty	Import item	Qty
Tea filled in MPET Foil Pouch packed in 50000 Nos. Loose Tea Cartoons	5000. 000 KG	1. Tea 2. Loose Tea Carton	5000.000 KG As per packing Policy.

RA to take consequential action as per policy/procedure.

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880 Case No.:1/43/85-ALC3/2009	M/S. MARINE CHEMICALS,	M.No. 43/10 DT. 25.02.2010	Status: Approved
HQ File :01/85/050/00228/AM10/	RLA File :10/24/040/00128/AM10/	Lic.No/Date:1010037197 16.02.2010	
The case was considered by the committee as per agenda. . It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No. 24/AM10 dated 15.10.2009 in advance authorization No.1010035500 dt. 05.10.2009 allowing 9.22% wastage. The Committee decided to approve this case on repeat basis, as under:			
Export Item	Qty.	Import Item	Qty
AGAR AGAR/POWDER GRADE FOOD/MICRO BIOLOGICAL /BACTERIOLIGAL/PHARMA	15432.600KG	AGAR AGAR POWDER COMMERCIAL GRADE	16855.485KG

RLA to take consequential action as per policy/procedure.

8	881	M/S. BGH EXIM LTD., KOLKATA	M.No. 43/10 DT. 25.02.2010	Status: Deferred.
	HQ File :01/85/050/00107/AM10/	RLA File :02/24/040/00110/AM10/	Lic.No/Date:0210131072 02.09.2009	
	. The case was considered by the committee as per agenda. .The Committee decided to call the applicant Firm and deferred the case. To be re-listed on 25.03.2010.			

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